

Annexure-4

Name of the Corporate Debtor :INDIAN SUGAR MANUFACTURING COMPANY LIMITED;
List of Creditors as on 15/07/2023

Date of commencement of CIRP: 23/03/2023;

Unsecured financial creditors (other than financial creditors belonging to any class of creditors)
(Amount in ₹)

Sl. No.	Name of Creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Details of Security Held	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC						
1	M/s Saisidha Sugar Equipments And Engineering Company Private Limited	06-04-2023	84,45,25,144	84,45,25,144	Unsecured Financial Creditor	NA	NA	No	18.37	-	-	-	-	NA	The transaction is in the nature of Inter Corporate Loan. Hence, there is no security
2	State Bank of India, Chadchan	11-05-2023	38,99,11,493	38,99,11,493	Unsecured Financial Creditor	NA	NA	No	8.48	-	-	-	-	NA	NA
3	Dhanashri Multi State Co-operative Credit Society Limited, Mangalwedha	02-06-2023	6,46,66,075	6,46,66,075	Unsecured Financial Creditor	NA	NA	No	1.41	-	-	-	-	NA	NA

4	The Thane District Central Co-op. Bank Limited	12-04-2023	46,42,00,000	46,42,00,000	Unsecured Financial Creditor	NA	46,42,00,000	No	10.10	-	-	-	-	NA	NA
5	The Solapur District Central Co-operative Bank Ltd	15-04-2023	7,21,92,000	-	Unsecured Financial Creditor	NA	7,21,92,000	No	1.57	-	-	-	7,21,92,000	NA	Documents substantiating the claim submitted is sought for. The IRP has provisionally admitted the total claim amount
6	Sainik Industries Private Limited	01-06-2023	34,65,36,490	-	Unsecured Financial Creditor	NA	-	No	-	-	-	34,65,36,490	-	NA	On a bare perusal of the said Claim submitted , the claim is not a Financial Debt for the following reasons - 1. The nature of debt claimed is pertaining to an Operational Debt as the nature of transaction is such that the claimant had provided an advance to Indian Sugar Manufacturing Company Limited towards supply of sugar as per the Supply Agreement dated 28th July 2016. Furthermore, the Hon'ble Supreme Court has, in the matter of Consolidated Construction Consortium Limited v. Hitro Energy